

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1316
ANSWERED ON:18.07.2014
DEFENCE DEALS
Kumar Shri Kaushalendra

Will the Minister of DEFENCE be pleased to state:

- (a) the details of violations of tender norms in defence deals with foreign companies reported during each of the last three years and the current year;
- (b) the defence deals in which Central Vigilance Commission has recommended for vigilance inquiry during the said period for flouting the tender rules;
- (c) the details of cases of corruption registered in aforesaid deals during the said period;
- (d) the number of officials found guilty in such defence deals during the said period and action taken against them; and
- (e) the remedial measures taken by the Government to check irregularities in defence deals?

Answer

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

(a) to (e): Well defined procedures with adequate checks and balances are in vogue for capital and revenue procurements, under the Defence Procurement Procedure and the Defence Procurement Manual, respectively. The same are followed scrupulously.

As and when complaints alleging irregularities / violations of procurement procedures are received from any source, the same are examined and after due scrutiny, appropriate action is taken. Wherever necessary, the case is referred to the appropriate agency for further investigation.

During the last three years and in the current year, there are nine cases relating to alleged irregularities in defence purchases, which the Central Vigilance Commission has referred for inquiry. During this period, the CBI has taken up inquiry / investigation in five cases. No official of the Ministry has been found guilty during the aforesaid period.